

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
(SINGLE BENCH)**

17

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.02.2020 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.577/9/HDB/2019
NAME OF THE COMPANY	Vilin Biomed Ltd
NAME OF THE PETITIONER(S)	Sonex (Partnership) Firm
NAME OF THE RESPONDENT(S)	Vilin Biomed Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

There is no representation for operational creditor. There is no representation for corporate debtor. Reply/ counter is not filed. Hence right to file reply/ counter stands forfeited. PCS for operational creditor is directed to suggest the name of the proposed IRP. For the said suggestion and for hearing the matter is listed finally on 02.03.2020.

  
MEMBER (J)

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